

In The Central Administrative Tribunal

ALLAHABAD BENCH

:: ORDER - SHEET ::

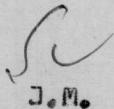
Application No.... 1366/95 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>31-5-2000</u></p> <p>Hon'ble Mr. S.K. Naqvi, J.M. Hon'ble Mr. M.P. Singh, A.M.</p> <p>Sri C.P. Gupta, learned counsel for the applicant. Sri P. Mathur, learned counsel for the respondents.</p> <p>The petitioner has filed this O.A. for direction to respondents to declare the whole complete result of the test for promotion including the result of the applicant in accordance the with the vacancy notified in letter dt. 11-10-94 and in accordance to written test dt. 3-5-95. The respondents have contested the case and challenged the entitlement of the applicant.</p> <p>Now at the final hearing stage sri C.P. Gupta mentions that the petitioner does not want to press this petition in the light of direction by the court No. 1 of this Tribunal in O.A. No. 781/98, ^(Behavni ki Sampatti) as per order passed today in the hearing.</p> <p>The O.A. is disposed of accordingly.</p> <p>No orders as to costs.</p> <p> A.M.</p> <p> J.M.</p> <p>/ Anand</p>